


HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 594 /Confdl./2020
I-8-2/2002 (Pt. XII)

Bilaspur, dated the 14/08/2020

Copy of letter no. A-11013/1/2019-AT dated 27.07.2020 of the Additional Secretary (Trg. & Admn.), Government of India, Department of Personnel & Training, Ministry of Personnel, Public Grievances and Pensions, New Delhi for filling up total thirteen (13) vacancies of *Judicial Members* in the Central Administrative Tribunal (CAT) is enclosed herewith for information of the candidates concerned.


14.8.2020

(Neelam Chand Sankhla)
Registrar General

Encl: As above

राशम चौधरी

Rashmi Chowdhary

अपर सचिव (प्रशि. व प्र.)

Additional Secretary (Trg. & Admn)

टेली/ Tel: 2309 4010

फैक्स/Fax 2309 4001



भारत सरकार

कार्मिक और प्रशिक्षण विभाग

कार्मिक, लोक शिकायत तथा पेंशन संचालन

नॉर्थ ब्लॉक, नई दिल्ली-110001

GOVERNMENT OF INDIA

DEPARTMENT OF PERSONNEL & TRAINING

MINISTRY OF PERSONNEL PUBLIC

GRIEVANCES AND PENSIONS

NORTH BLOCK NEW DELHI-110001

No. A-11013/1/2019-AT

dated the 27th July 2020

Sir/Madam

Applications are invited from eligible officers for filling up total thirteen (13) vacancies of **Judicial Members** in the Central Administrative Tribunal (CAT) arisen during the year 2019.

2. The Administrative Tribunals Act, 1985 was amended by the Finance Act, 2017 (No. 7 of 2017). As per the provisions of Section 184 of the Finance Act, 2017; and in pursuance to directions of the Hon'ble Supreme Court in various judgments, the Central Govt has notified Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2020 vide Notification No. GSR 109(E) dated 12.02.2020. Rule 9 of the said Rules provides that:

A Member shall hold office for a term of four years or till he attains the age of sixty-five years, whichever is earlier.

The terms and conditions of service of Members shall be governed by the provisions of "the Tribunal Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2020".

3. Regarding the Qualifications and appointment of Members, Rule 3 of the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2020 and the schedule attached thereto provides that-

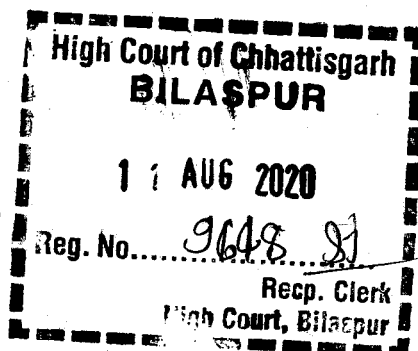
(b) A person shall not be qualified for appointment, as Judicial Member, unless he, -

(i) is, or has been, a Judge of a High Court; or

(ii) has, for one year, held the post of Secretary to the Govt of India in the Department of Legal Affairs or the Legislative Department including Member-Secretary, Law Commission of India; or

(iii) has, for two years, held a post of Additional Secretary to the Govt of India in the Department of Legal Affairs or Legislative Department; or

(iv) has, for a combined period of ten years, been a District Judge and Additional District Judge.



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4. It is requested that this circular be given wide publicity and name of such eligible officers possessing high integrity and character, who are willing to be considered for the post of Judicial Member in the CAT may be forwarded along with their applications/bio-data in the prescribed Proforma (attached). While forwarding the application(s), it may be certified that the applicant fulfils the eligibility criteria as prescribed under the Rules. The candidates may indicate their availability to join the Tribunal vide para 15 of the Annexure attached. While forwarding the applications, the following points may be kept in mind:-

- (i) It should be ensured and stated that the officer(s) is/are clear from vigilance angle. In case any penalty had been imposed in the past against any officer under the relevant Service Rules, the details of the same may also be furnished.
- (ii) The Cadre Controlling Authority/Registrar of the High Court/Supreme Court while forwarding the applications may clearly indicate with dates that the officer fulfils the eligibility criterion as mentioned in para 3 on pre page.
- (iii) Original ACR/APAR dossiers, failing which certified copies of ACR/APAR for the last ten years in respect of applicants, may also be sent positively along with the applications.
- (iv) Interested officers may also send advance copies of their applications by Speed Post. However, advance copies of the applications would be considered only if the actual applications (to be sent by speed post) are received later with all the above necessary requirements from the cadre controlling authorities, without which candidature is liable to be rejected.

5. Retired Judges /Officers may send their applications directly.

6. The duly filled-in (neatly typed) original applications in the prescribed format should reach the Secretary, Department of Personnel and Training, North Block, New Delhi – 110001 by 05.30 P.M. on or before 20th August, 2020 (Thursday) (by hand or by speed post or through e-mail to ip.nagpal@nic.in). Applications received after closing date of receipt of application will not be considered. This Department will not be responsible for the postal delay/loss of application, for the reasons whatsoever. It is therefore, in the interest of the applicants to ensure that their applications reach well within the closing date and time as stipulated.

7. The CAT has nineteen regular Benches across the country. The appointment of Member in the CAT shall carry All India transfer liability. The selected persons are liable to be posted to


any place having a Bench of the CAT depending on the availability of the vacancies / exigencies of work and as decided by the Competent Authority

8. It is also clarified that persons selected for appointment will have to join within thirty (30) days from the date of issue of appointment order failing which after issue of 15 day's notice to either join or to face debarment. In such cases, appointment will be cancelled and the candidate will be liable to be debarred for a period of three years in terms of extant guidelines of the Department.

9. It is in their own interest that the candidates should go through the Administrative Tribunal Act, 1985 and the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2020 framed under the Finance Act, 2017 and its amendment from time to time regarding eligibility, service conditions etc. before applying. It may also be noted that subsequent amendment, if any, to this notice, will be posted in DoPT website only.

With regards,

Yours sincerely,


(Rashmi Choudhary)

To

1. Registrar/Registrar General of various High Courts.
2. Registrar General, Supreme Court of India, New Delhi.
3. Secretary, Department of Legal Affairs, Shastri Bhawan, New Delhi.
4. Chairman, Central Administrative Tribunal, Copernicus Marg, New Delhi.

Copy to: NIC with request to upload in DoPT website.

Mr. Deepak Kumar
Registrar General
Chhattisgarh High Court,
Bilaspur

PARTICULARS/BIO-DATA FOR THE POST OF JUDICIAL MEMBER IN CENTRAL ADMINISTRATIVE TRIBUNAL FOR THE YEAR 2019.

1. Name:
2. Date of Birth:
3. Current/Past Service
 - (i) High Court Judge
 - (ii) Indian Legal Service
 - (iii) Judicial Service
4. In the case of High Court Judge
 - (i) Date of appointment as High Court Judge:
 - (ii) Place of posting:
5. In the case of others
 - (i) Name of Service:
 - (ii) Year of joining service:
 - (iii) Since when in Grade I of ILS/Judicial Service/District Judge/ Additional District Judge:
 - (iv) Present scale of pay:
6. Educational Qualifications
(Mention award of prize, scholarship, fellowship or any other distinction)
7. Date of Superannuation (If applicable):
8. Designation of Present/Last Post held:
9. (a) Office Address & Telephone Number:
(b) Residential Address & Telephone Number:

(c) Correspondence Address (along with Mobile Number and Email ID).

11. Association, if any, with any political party

- (a) Name of the party
- (b) Period of association
- (c) Whether held any organizational office and if so, period
- (d) Whether held elective office in any legislative or local authority and, if so, the period.

12. In the case of a Judicial Officer, details of the posts held during the last ten years with dates.

Details of any departmental inquiry held or contemplated, with particulars as to thenature of charges and period or periods involved and the outcome thereof, should be indicated

13. Special knowledge and experience in dealing with service matters and laws (Please elaborate):

14. Indicate special achievement during last 10 years (separate sheet may be attached for indicating special achievement – in not more than 150 words)

15. Indicate the month and year in which the officer will be available for joining the Tribunal, if selected :

The information furnished above is correct to the best of my knowledge and belief and nothing has been suppressed. I understand that in case of my selection, if any information furnished above is found to be false or misrepresented at a later stage, my selection is liable to be cancelled with the approval of the Competent Authority.

(SIGNATURE)

(NAME IN CAPITAL.....)

Place:

Date: